



The Gujarat Prevention of Begging (Amendment) Act, 2018

Act 7 of 2019

Keyword(s):

Prevention of Begging, Mental Healthcare

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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 12th July, 2019 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 7 OF 2019.

(First published, after having received the assent of the Governor, in the "*Gujarat Government Gazette*", on the 12th July, 2019).

AN ACT

further to amend the Gujarat Prevention of Begging Act, 1959.

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Prevention of Begging (Amendment) Act, 2018.

Short title and commencement

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 9 of Bom. X of 1960. 2. In the Gujarat Prevention of Begging Act, 1959 (hereinafter referred to as **Bom. X of 1960.** "the principal Act"), in section 9, in sub-section (2), in the proviso, the words "a contagious leper or" shall be deleted.

Amendment of section 26 of Bom. X of 1960.

3. In the principal Act, in section 26,-
 (1) in sub-section(1),-
 (a) the words "or a leper" occurring at two places shall be deleted;
 (b) the words "or leper asylum" shall be deleted;
 (c) for the words "mental hospital", the words "mental health establishment" shall be substituted;
 (2) in sub-section (2), the words " or is cured of leprosy" shall be deleted;
 (3) for sub-section (3), the following sub-section shall be substituted, namely:-

“(3) The provisions of the Mental Healthcare Act, 2017 shall apply **10 of 2017.** to every beggar confined in a mental health establishment under sub-section (1) of this section after the expiration of the period for which he was ordered to be detained; and the time during which a beggar is confined in a mental health establishment under that sub-section shall be reckoned as a part of the period for which he may have been ordered by the Court to be detained:

Provided that where the removal of a beggar due to unsoundness of mind is immediately necessary, it shall be open to the authorities of the Certified Institution in which the beggar is detained to apply to the court having jurisdiction under the Mental Healthcare Act, 2017 for an immediate order of committal to a **10 of 2017.** mental health establishment until such time as the orders of the State Government can be obtained in the matter.”.

(4) in the marginal note, the words "leprosy patients and" shall be deleted.